

Per-capita production of Coal

1073. SHRI PIUS TIRKEY: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state the per capita production of coal and the details of wages of coal miners?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): The per capita production, expressed in output of coal in tonnes per manshift, in 1979-80 in Coal India Mines was 0.67 and in Singareni 0.66.

The minimum wages in the coal industry as on 1.1.79 were Rs. 512/- per month.

Property of Maruti Ltd., Gurgaon

1074. SHRI JYOTIRMOY BOSU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Maruti Ltd., Gurgaon, Harayana, has gone into liquidation; and

(b) if so, what has happened to its movable and immovable property; and

(c) if the answer to (a) be in the negative, what is the exact position of this company?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) Yes, Sir. The company is in liquidation *vide* orders dated the 6th March, 1978 of the Punjab and Haryana High Court, Chandigarh.

(b) Both movable and immovable properties of the company are in the custody of the Official Liquidator on behalf of the Court.

(c) Does not arise.

Increase in price of coal after nationalisation

1075. SHRI JYOTIRMOY BOSU: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether the price of coal has been increased thrice since the nationalisation of this industry;

(b) if so, whether the increase in pithead price of coal as compared to the pithead price at the time of nationalisation of coal industry is 170 per cent;

(c) if so, whether Government propose to bring down the price of coal atleast to the level prevailing on July 16, 1979; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b). Yes, Sir.

(c) and (d). In view of the increase in the cost of production of coal as a result of increasing wage bill and rise in the cost of inputs, it is not feasible to bring down the price of coal to the level prevailing on July 16, 1979.

Violation of Companies Act by Companies of Tata, Birla and Singhania

1076. SHRI JYOTIRMOY BOSU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) how many companies belonging to the houses of Tata, Birla and Singhania have been charged with serious malpractices including violation of the provisions of the Companies Act during the past three years;

(b) nature of malpractices in each case; and

(c) what action, if any, has been or is being taken against the companies concerned?